

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/1694/2020**

This the 5<sup>th</sup> day of July, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Tirath Singh Bali S/o Shri Ram Krishan age 44 years R/o Hochak, Tehsil Banihal, District Ramban.

.....Applicant

(Advocate:- Ms. Seema Khajooria Shekhar)

**Versus**

1. State of Jammu & Kashmir through Commissioner/Secretary to Government Forest Department, Civil Sectt. Srinagar and 9 ors.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

This TA (TA No.61/1694/2020) arises out of SWP No. 1791/2011, wherein relief is claimed against Pollution Control Board. This Tribunal does not have jurisdiction in respect of the employees of Pollution Control Board. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Jammu.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

Sushil